



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.4635/2021
(CPSW No. 455/2011)

Monday, this the 24th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Tarun Shridhar, Member (A)**

Mtr. Nahida Begum
W/o Sarfraz Ahmad Bhat
R/o Mir/Sheikh Mohalla (Ward -6)
Kanthpora, Tehsil & Dist, Kupwara
Age about :23 years

(Mr.. M.A. Wani, Advocate)

... Applicant

Versus

1. State of J&K through Commissioner Secretary to Govt.
Social Welfare Department, Civil Sectt. Sgr/Jammu.
2. Director Social Welfare Department, Kashmir, Srinagar.
3. District Social Welfare Officer ICDS Project Kupwara.
4. Programme Officer, ICDS Project Kupwara.
5. Child Development Project Officer, ICDS Project, Wavoora,
Kupwara
6. Mtr. Meema Begum
W/o Ghulam Mohi-Ud-Din Mir
R/o Mir/Sheikh Mohalla, Kantpora
Tehsil and District Kupwara

... Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)



O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant filed SWP No. 455/2011 before the Hon'ble High Court of Jammu & Kashmir, feeling aggrieved by the denial of promotion to him. The SWP was dismissed with certain directions. This contempt case is filed alleging that the respondents did not comply with the order.

2. The record discloses that the respondents have filed compliance affidavit, stating that the applicant has not been promoted.

3. We, therefore, close the contempt case. There shall be no order as to costs.

(Tarun Shridhar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 24, 2021
/sunil/jyoti/ns/sd/